

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer
For election Bihar Legislative Assembly (name of the House)
From BEGUSARA constituency (Name of the Constituency)**

PART-A

I **Amita Bhushan** ,**son/daughter/wife of**Prashant Bhushan**Aged **46**
..... years, resident of **Manik Sarkar Lane, NearKali**
Mandir, Bhagalpur-80001 (mention full postal address), a candidate at the above election,
do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by **Indian National Congress** (** name of the political party)/** am contesting as an Independent candidate.
(** strike out whichever is not applicable)

- (2) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Incometax return (in Rupees)
1.	Self	AUNPB 1034G	NA	
2.	Spouse	AFJPB 8618 K	2016-17	25,16,811
3.	Dependent-1			
4.	Dependent-2			
5.	Dependent-3.....			

(3) The following case(s) is /are pending against me in which cognizance has been taken by the court :-

(a)	The Details of the cases where the court has taken cognizance, Section of the Act and description of the offence	(1) Section 171(H) & 188 of IPC and ¼ of the Defacement of the Property Act. (2) Section 188 IPC & 136A(b) of RPA for use of photocopy of permission of vehicle. (3) Section 188; 171(H), 171(I) of IPC.
(b)	Name of the Court, Case No. and date of order taking cognizance:	(1) Case No. 84 & 85 /2009 Teghara PS by the CJM, Begusarai on 08.10.2009. (2) Case No.382 /2015 by the Rajaura PS. In the CJM, Begusarai on 28.09.2015 (3) Case No. 503/2015 by Kotwali PS Begusarai. CJM Begusarai on 6.10.2015
(c)	Details of appeal(s) / applications(s) for revision (if any) filed against the above	NA

(4) Cases in which I have been convicted by a court of law (other those referred to in Form 26) :

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NA
(b)	Name of the Court(s). Case No. and Date(s) of order(s)	NA
(c)	Punishment imposed	NA

(ii) The following case(s) is /are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above] :-

(a)	Name of the Court, Case No. and date of order taking cognizance	--
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	--
(c)	Details of Appeal (s)/ Application (s) for revision (if any) filed against the above order(s)	--

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given.
2. In case of deposit/investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.
3. Value of Bonds/Share Debentures as per current market value in Stock exchange in

respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act, 1951.
5. Details including amount is to be given separately in respect of each investment.

Sl. No.	Description	Self	Spouse	Dependent - 1	Dependent - 2	Dependent - 3
(i)	Cash In Hand	50,000	60,000	--	--	NA.
(ii)	Details of deposit in Bank accounts(FDRs, Term Deposits and all other types of deposits including savingaccounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit.	44,83,939(Total)	46,37,215 (Total)			
		702/- SB A/c No.1108212303 8, SBI, Begusarai.	4,51,119/- SB A/c No. 20003425141, SBI, Alankar Place, Boring Road, Patna.			
		52,242/- SB A/c No.0001340010 10509, Central Cooperative Bank, Begusarai.	15,078/- SB A/c No. 13001057348, Income-tax Co-operative Bank, M K Road, Mumbai			
		28,650/- SB A/c No.445942446, Indian Bank, Patna.	50663 SB A/c No. 040601501555, ICICI Bank			
		1,17,182/- SB A/c No.5895, Allahabad Bank, Darbhanga.	8,58,651 PPF A/c No. 31818975548			

		2,24,000/- 2FDRs at Central Cooperative Bank, Begusarai.	25,78,818 GPF A/c No. PAT/IT/2835			
		Rs. 20,41,660 SBI, Bihar Vidhan Mandal, Patna				
		Rs. 20,19,503 Joint A/c 751102010000 771, Union Bank of India, Boring Road, Patna.				
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount					
	Shares :					
	Essar Oil 100		10855			
	HCC 500		19650			
	HDFC Bank 535		561215			
	ICICI Bank 25		6925			
	LITL 500		3115			
	L & T 22		33880			
	Reliance 25		19354			
	SBIN 100		24200			
	Sintex 100		9900			
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount					

	LIC Premium(per annum)		10081			
	Pension		9616			
	Endowment		4855			
	Marriage		10500			
	Mediclaime		4500			
	Mediclaime		60000			
	ICICI		99552			
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships(Details of Make, registration number etc. year of purchase and amount)					
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold 615 gm. Rs.2,25,000/-				
(viii)	Any other assets such as value of claims/interest					
(ix)	Gross Total Value					

B. Details of Immovable Assets;

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format)

Sl. No.	Description	Self	Spouse	Dependent- 1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	1134, 1336				
	Area (total measurement in acres)	6 Bigha 6 katha				
	Whether inherited property (Yes or No)	YES				
	Date of purchase in case of self-acquired property					

	Cost of Land (in case of purchase) at the time of purchase	6,55,000				
	Any investment on the land by way of development, construction etc.					
	Approximate current market value					
(ii)	<u>Non-Agricultural Land:</u>	Gulzarbagh, Patna				
	Location(s) Survey number(s)					
	Area (total measurement in sq.ft.)	2 katha				
	Whether inherited property (Yes or No)	NO				
	Date of purchase in case of self-acquired property					
	Cost of Land (in case of purchase) at the time of purchase	3,00,000				
	Any investment on the land by way of development, construction etc.					
	Approximate current market value					
(iii)	<u>Commercial Buildings</u> (including apartments)- Locations(s)-Survey number(s)					
	Area (total measurement in sq.ft.)					
	Built-up Area (total measurement in sq.ft.)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any investment on the property by way of development, construction					
	Approximate current market value					

(iv)	Residential Buildings (including apartments) :- Location(s)-Survey number(s)		Flat No.G-1, at Triupati Apartment, Boring Road, Patna and Flat No.C-103, Boring Road, Amarknj Apartment, Patna.			
	Area (total measurement in sq.ft.)					
	Built-up Area (total measurement in sq.ft.)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					
	Cost of property (in case of purchase) at the time of purchase		4,01,000/- & 25,00,000/-			
	Any investment on the property by way of development, construction					
	Approximate current market value					
(v)	Others (such as interest in property)	B-612, Durga Marine Drive Apartment, Patna				
(vi)	Total of current market value of (i) to (v) above					

(6) I give herein below the details of liabilities/dues to public financial institutions and government:-
(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

S.No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
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(i)	<u>Loan or dues to Bank/financial institution(s)</u> Name of the Bank of financial institution, Amount outstanding, Nature of Loan					
	<u>Loan or dues to any other individuals/entity other than mentioned in (i) above</u> Name(s), Amount outstanding, Nature of					
	<u>Any other liability</u>		Housing Loan : Rs. 7,50,000			
	<u>Grand total of liabilities</u>					
(ii)	<u>Government dues:</u> Dues to departments dealing with Government accommodation					
	Dues to department dealing with supply of water					
	Dues to department dealing with supply of electricity					
	Dues to department dealing with supply of telephone/mobiles					
	Dues to department dealing with government transport (including aircrafts and helicopters)					
	Income tax dues					
	Wealth tax dues					
	Service tax dues					
	Municipal/Property Tax dues					
	Sales tax dues					
	Any other dues					
	<u>Grand total of all Government dues</u>					

(7) Details of profession or occupation:

(a) Self Professor at M J M Jha College, Darbhanga.....

(b) Spouse ...Indian Revenue Service (Government of India).

(8) My educational qualification is as under:-

M.A. (Psycho).....

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/ University and the year in which the course was completed.)

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the Candidate	Sh./Smt./Kum.AMITA BHUSHAN
2.	Full postal address	B-612, Durga Marine Drive Apartment, Near Rajapur Pul, Dujra, Patna-1
3.	Number and name of the constituency and State	BIHAR
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	INDIAN NATIONAL CONGRESS
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	--NIL--
	(b) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in item (a) above]	--NIL--

6.	PAN of		Year for which last income tax return filed	Total income shown		
	(a) CandidateAUNPB 1034 G					
	(b) SpouseAFJPB 8618 K		2016-17	Rs. 25,16,811		
	(c) Dependents					
7.	Details of Assets and Liabilities in Rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent -III
A.	Moveable Assets (Total Value)	44,83,939	46,37,215	3,10,728	3,07,004	--
B	Immovable Asset					
	(i) Purchase price and development Cost of Immovable Property (Total Value)	9,55,000	29,01,000			
	(ii) Approximate Current market price of Asset (Total Value)	Not ascertainable	40,00,000			
8	Liabilities					
	(i) Government dues (Total)					

(ii)	Loans from Bank, Financial Institutions and Others (Total)		9,30,000			
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8	Highest educational qualifications :- (Give details of highest School/University education mentioning the full form of the certificate/ diploma/ degree course, name of the School/College/ University and the year in which the course was completed.)
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VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in item 7 and 8 of Part A and items 8,9 and 10 of Part B above.

Verified at **PATNA**..... This the **31ST** Day of **MARCH, 2017**.....

Amita
DEPONENT

Note:

1. Affidavit should be filed latest by 3.00 PM on the last day of filing Nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The Affidavit should be either typed or written legibly and neatly."